

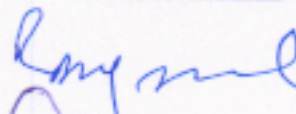
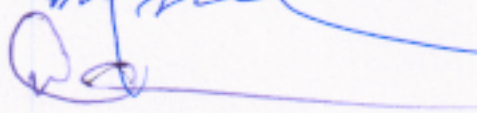
**National Company Law Tribunal  
Allahabad Bench**

**C P No.74/ ALD/2018**

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2018**

**NAME OF THE COMPANY: Digvijay Kumar & Ors Vs. Jai Prakash Associates Ltd**

**SECTION OF THE COMPANIES ACT/I & B CODE: 73(4)**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Agarwal	Adv.	Resp	
<u>2.</u>	Udai Chandani	Adv.	Petitioner	

**C.P. No. 74/ALD/2018**

Sh. Udai Chandani, the Advocate for the petitioner and Sh. R.P. Agarwal, the advocate for the Respondent, is present in the court.

Learned counsel for the respondent made a request that petitioner may be directed to serve the copy of the petition and he further prayed that time may be given for filing reply. Prayer is allowed. Petitioner is directed to serve the copy of the petition by the end of the day.

The counter affidavit may be filed within two weeks, with a copy in advance to the opposite party. After that, rejoinder, if any, may be filed within 15 days, with a copy in advance to the opposite party.

List the matter on 18<sup>th</sup> May 2018 for hearing.

— Sd —

**Saroj Rajwade  
Member (Technical)**

— Sd —

**V.P.SINGH  
Member (Judicial)**

Date : 18.04.2018